

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CLC INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	CLC Industries Limited (Formerly known as Spentex Industries Limited)
2.	Date of incorporation of corporate debtor	25 th November, 1991
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Delhi
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	L74899DL1991PLC138153
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per ROC Company Master Data: A-60, Okhla Industrial Area, Phase-II, New Delhi-110020
6.	Insolvency commencement date in respect of Corporate Debtor	3rd January, 2020 (order received on January 6th, 2020)
7.	Estimated date of closure of Insolvency resolution process	1st July, 2020 (180 days from the Insolvency Commencement Date)
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	Subhash Kumar Kundra Reg. No: IBBI/IPA-002/IP-N00399/2017-2018/11174
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address Registered with the Board: C4E/135, Janak Puri, New Delhi – 110058 Email Registered with the Board: Kundra.sk27@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: Primus Insolvency Resolution and Valuation Pvt. Ltd. C4E/135, Janak Puri, New Delhi – 110058 Email: clc@primusresolutions.in
11.	Last date for submission of claims	20th January, 2020 (14 days from receipt of order i.e January 6th, 2020)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of Class (es): NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: link: http://ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Principal Bench has ordered the commencement of a corporate insolvency resolution process of the CLC Industries Limited on 3rd January, 2020.

The creditors of CLC Industries Limited are hereby called upon to submit their claims with proof on or before 20th January, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in black ink, appearing to read "Subhash Kundra".

Subhash Kumar Kundra
Interim Resolution Professional

IBBI Registration No- IBBI/PA-002/IP-N00399/2017-2018/11174

Date: 8th January 2020

Place: New Delhi